

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 33/12 of NC-VI held on 23.02.2012.

Meeting No. 33/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 23.02.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
2	Sh. A.K.OJHA	A.D	MSME
3	Sh. S.K.JAIN	D.O	DIPP
4	Sh. J.P.MAURYA	Asst.I.A	MFPI
5	Sh.C.GANGADHARAN	Dy.DGFT	DGFT
6	Sh. S.K. PANIGRAHI	E.O	DGFT

The minutes of the earlier meeting No. 31 & 32 held on 02.2.2012 and 09.2.2012 respectively were sent by E mail to all members of the committee , were confirmed by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice No.37 dated 23.08.2007.

1	565 Case No.NC 33/12	Party Name:ALKALOIDS CORPORATION , CALCUTTA	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ.File 01/85/50/00018/AM10/DES VI	RLA File :02/24/040/00017/AM10	Lic.No/Date:0210126025 30.4.2009	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present decided to approve the norms as applied for .It was noted that the case was earlier approved in ALC No. 4./2007 dated 23.5.2007 based on Ayush comments.			
	Export Item	Qty.	Import Item	Qty.
	Scammony Resin (Powdered)	888.890 Kg	Scammony Root (Ipomoea Orizabensis)	8000.00 Kg
	RA may take consequential action as per policy / procedure			

2	566 Case No.33/85-ALC3/2011	Party Name ALKALOIDS CORPORATION, KOLKATA	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:								
	HQ File :01/85/050/00054 AM11/	RLA File :02/24/040/00051/AM11	Lic.No/Date:0210144764 09.7.2010	Approved								
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.											
The case was considered by the committee as per agenda. The committee after discussion with technical members present decided to approve the norms as applied for. .It was noted that the case was earlier approved in ALC No. 4/2007 dated 23.5.2007 based on Ayush comments												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Scammony Resin (Powdered)</td><td>800.00 kg</td><td>Scammony Root (Ipomoea Orizabensis)</td><td>7200.00 kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Scammony Resin (Powdered)	800.00 kg	Scammony Root (Ipomoea Orizabensis)	7200.00 kg
Export Item	Qty.	Import Item	Qty.									
Scammony Resin (Powdered)	800.00 kg	Scammony Root (Ipomoea Orizabensis)	7200.00 kg									
RA may take consequential action as per policy / procedure												

3	567 Case No.:33/85- ALC3/2011	Party Name: ALKALOIDS CORPORATION, KOLKATA	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/0065/AM12/	RLA File :02/24/040/0043AM12/	Lic.No/Date:0210160113 09..06.2011	Approved
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present decided to approve the norms as applied for. It was noted that the case was earlier approved in ALC No. 4/2007 dated 23.5.2007 based on Ayush comments			
Export Item		Qty.	Import Item	Qty.
Senega Soft Extract		1754.390 kg	Senega (polygala senega)Roots (dried)	7000.00 kg
RA may take consequential action as per policy / procedure				

4	568 Case No.:33/85 ALC3/2011	Party Name: ALKALOIDS CORPORATION, KOLKATA	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00104/AM11/	RLA File :02/24/040/00136/AM11/	Lic.No/Date:0210150238 08.11.2010	Approved
Fixation of adhoc norms under para 4.7 of HBP, Vol.I.				

The case was considered by the committee as per agenda. The committee after discussion with technical members present decided to approve the norms as applied for. It was noted that the case was earlier approved in ALC No. 4/2007 dated 23.5.2007 based on Ayush comments			
Export Item	Qty.	Import Item	Qty.
Senega Soft Extract	1754.390 kg	Senega (polygala senega)Roots (dried)	7000.00 kg
RA may take consequential action as per policy / procedure			

5	569 Case No.33/85 -ALC3/2011	Party Name: ALKALOIDS CORPORATION, KOLKATA	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00145/AM11/	RLA File :02/24/040/00169/AM11/	Lic.No/Date:0210152737 28.12.2010	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present decided to approve the norms as applied for. It was noted that the case was earlier approved in ALC No. 4/2007 dated 23.5.2007 based on Ayush comments			
Export Item		Qty.	Import Item	Qty.
Scammony Resin (Powdered)		1600.00 kg	Scammony Root (Ipomoea Orizabensis)	14400.00 kg
RA may take consequential action as per policy / procedure				

6	570 Case No.:33/85 ALC3/2011	Party Name FEATHERLITE PRODUCTS PVT.LTD	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00195/AM12/	RLA File :07/24/040/00372/AM12	Lic.No/Date:0710085582 17.01.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda The committee noted the DIPP (TSW) letter dated 23.2.2012 and directed to call for following information from the firm ; “Detailed calculation/ basis for the requirement of 1.25 Sq. Mtrs of polyester fabric / Mesh for one chair supported by sizes of chair seat / back etc. for which polyester fabric / Mesh is required”.			

7	571 Case No.:33/85	Party Name. FEATHERLITE PRODUCTS PVT.LTD	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
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	ALC3/2011			
	HQ File :01/85/050/00196/AM12	RLA File :07/24/40/00386/AM12	Lic.No/Date:0710085589 17.01.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda The committee noted the DIPP (TSW) letter dated 23.2.2012 and directed to call for following information from the firm ; “.Detailed calculation/ basis for the requirement of 1.25 Sq. Mtrs of polyester fabric / Mesh for one chair supported by sizes of chair seat / back etc. for which polyester fabric / Mesh is required “			

8	572 Case No.33/85-ALC3/2010	Party Name. FEATHERLITE PRODUCTS PVT.LTD	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00197/AM11/	RLA File :07/24/040/00378/AM12/	Lic.No/Date:0710085573 17.01.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda The committee noted the DIPP (TSW) letter dated 23.2.2012 and directed to call for following information from the firm ; “.Detailed calculation/ basis for the requirement of 1.25 Sq. Mtrs of polyester fabric / Mesh for one chair supported by sizes of chair seat / back etc. for which polyester fabric / Mesh is required”.			

9	573 Case No.33/85-ALC3/2011	Party Name: FEATHERLITE PRODUCTS PVT.LTD	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00198/AM12/	RLA File :07/24/040/00377/AM12/	Lic.No/Date:0710085591 17.01.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee noted the DIPP (TSW) letter dated 23.2.2012 and directed to call for following information from the firm ; “.Detailed calculation/ basis for the requirement of 1.25 Sq. Mtrs of polyester fabric / Mesh for one chair supported by sizes of chair seat / back etc. for which polyester fabric / Mesh is required “			

10	574 Case No.:33/85-ALC3/2011	Party Name: FEATHERLITE PRODUCTS PVT.LTD	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/0099/AM12/	RLA File :07/24/040/00368/AM12/	Lic.No/Date:0710085587 17.01.2012	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I.				
The case was considered by the committee as per agenda. . The committee noted the DIPP (TSW) letter dated 23.2.2012 and directed to call for following information from the firm. “Detailed calculation/ basis for the requirement of 1.25 Sq. Mtrs of polyester fabric / Mesh for one chair supported by sizes of chair seat / back etc. for which polyester fabric / Mesh is required “.				

11	575 Case No.:33/85-ALC3/2011	Party NameSONIC BIOCHEM EXTRACTIONS LTD.	Meet No/Date:33 /85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00129/AM12/	RLA File 11/24/040/00031/AM12/	Lic.No/Date1110025895 11.10.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I.				
The case was considered by the committee as per agenda The committee decided to defer the case as comments awaited from MFPI & Deptt of Biotechnology. The firm may be reminded to furnish the requisite information at the earliest. The case may be placed before the committee on receipt of comments.				

12	576 Case No.:8/9/85-ALC3/2011	Party Name:MITTULAU LALAH AND SONS	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:								
	HQ File :01/85/050/00046/AM12/	RLA File :04/24/040/00074/AM12/	Lic.No/Date:0410124938 14.06.2011	Approved								
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.											
The case was considered by the committee as per agenda. The committee after discussion with technical members decided to approve the case with 1% wastage as under:												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Curry Powder (containing imported</td><td>71146.246 kg</td><td>Coriander Whole</td><td>39522.00 kg (including 1% wastage)</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Curry Powder (containing imported	71146.246 kg	Coriander Whole	39522.00 kg (including 1% wastage)
Export Item	Qty.	Import Item	Qty.									
Curry Powder (containing imported	71146.246 kg	Coriander Whole	39522.00 kg (including 1% wastage)									

	coriander 55% and other ingredients 45% which are locally produced)			
	RA may take consequential action as per policy / procedure.			

13	577 Case No.:15/24/85-ALC3/2011	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00137/AM12/	RLA File :02/24/040/00107/AM12/	Lic.No/Date:0210167127 29.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as import item No 2 is not clear i.e whether it is pre tagged or in roll form or cut form. The firm may be asked to attend personal hearing before committee along with samples .			

14	578 Case No.:1/33/85-ALC3/2011	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00191/AM12/	RLA File :03/94/040/00860/AM12/	Lic.No/Date:0310672837 26.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited and directed to refer the case to Dept. of Pharmaceuticals for their comments . The case may be placed before the committee on receipts of comments.			

15	579 Case No.:14/13/85-ALC3/2011	Party Name:MISPORT MANUFACTURING PVT. LTD.,	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00073/AM12/	RLA File :61/24/040/00017/AM12/	Lic.No/Date:6110000636 23.06.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the MSME (E&E division) vide their U.O.No31(1)/10/2011/E&E dated 11.1.2012 & 14.2.2011. There is huge change in quantity of import item furnished in revised information by the firm and directed to call for the following information:-			
	1. Furnish unit of measurement & quantity of consumption of all import item for one set of export item.			

"It is observed that the unit of measurement for import item "Xstatic Sewing Thread" given in the original application is 11.00 Number, whereas firm vide their letter dated 09.1.2012 information furnished for the same import item as 55000, without any unit of measurement".

2.MSME may be requested to look into the matter and send the input norms for one set of export item.

The case may be put up on receipt of information/ comments from the firm / Technical Authority.

16	580 Case No.:11/33/85-ALC3/2011	Party Name:INDIAN HAIR INDUSTRIES PVT LTD	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00201/AM12/	RLA File :26/21/040/00007/AM12/	Lic.No/Date:2610010841 02.01.2012	Approved
Fixation of adhoc norms under para 4.7 of HBP, Vol.I.				
	The case was considered by the committee as per agenda. The committee decided to approve the norms as per the earlier decision of the norms committee Meeting no 32/ 12 dated 09.2.2012 (case No.564) with 5% wastage as under:			
	Export Item	Qty.	Import Item	Qty.
	Human Hair Processed	9500.00 kg	Human Hair Unprocessed with 5% Impurities.	10,000.00 kg (including 5% wastage)
	RA may take consequential action as per policy / procedure.			

17	581	Party Name:HIMALYA INTERNATIONAL LTD.	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00130/AM10/	RLA File :05/23/040/00035/AM10	Lic.No/Date:0510250237	Approved

			01.10.209	
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by MSME vide their letter DC (MSME) U.O.N017/4/1/2012-Food dated 14.02.2012 and decided to approve the norms as under:			
	Export Item	Qty.	Import Item	Qty.
	Appetizer/Sweets (Almond Burfi containing 80 % Almond)	150.00 MT	Almond Shelled	120.00 MT
	RA may take consequential action as per policy / procedure			

18	582	Party Name:JAIN IRRIGATION SYSTEMS LTD	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status: Deferred
	HQ File :01/85/162/0051/AM12	Fixation of SION for export product 'Dehydrated Onion in different cuts kibbled/Minced/Granules/Powder/Sliced etc.'		
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the MFPI vide their O.M No 6/DGFT/2010 dated 21.12.2011.After discussion with technical members, It was decided that the quantity of import items should be mentioned in KGs only as given in the written comments. The Committee decided to defer the case and directed to place the case in next meeting to be held on 01.03.2012 for further discussion			

19	583 Case No.:17/36/85-ALC3/2010	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00162/AM11/	RLA File :02/24/040/00087/AM11/	Lic.No/Date:0210150900 23.11.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as revised comments are awaited from C&PC. The committee directed to remind the C&PC to expedite their comments and case may be placed before the committee on receipt of comments.			

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20	584 Case No.:20/36/85-ALC3/2010	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00165/AM11/	RLA File :02/24/040/00146/AM11/	Lic.No/Date:0210150906 23.11.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as revised comments are awaited from C&PC. The committee directed to remind the C&PC to expedite their comments and case may be placed before the committee on receipt of comments.			

21	585 Case No.:10/33/85-ALC3/2011	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00200/AM12/	RLA File :10/24/040/00064/AM12/	Lic.No/Date:1010047711 13.01.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present decided to approve the norms on net to net basis as under:			
	Export Item	Qty.	Import Item	Qty.
	Thyme (Sterilised) Thyme free from micro organism and foreign particles	7000.00 kg	Thymes leaves (brownish green coloured leaf of 6 to 7 length with aromatic warm pungent)	7000.00 kg
	RA may take consequential action as per policy / procedure			

22	586 Case No.:6/29/85-ALC3/2011	Party Name:ALCHYMARS ICM SM PVT. LTD	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/0163/AM12/	RLA File :04/24/040/00239/AM12/	Lic.No/Date:0410131226 02.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. The committee directed to request concerned RA to furnish hard copy of the application and it may be referred to Dept. of pharmaceuticals for their comments.			

23	587 Case No.:12/33/85-ALC3/2011	Party Name.K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00202/AM12/	RLA File :03/94/040/01005/AM12/	Lic.No/Date:0310682041 15.02.2012	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I.				
The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. The committee directed to request concerned RA to furnish hard copy of the application and it may be referred to MFPI for their comments The case may be placed before the committee on receipt of comments.				

24	588 Case No.:3/33/85-ALC3/2011	Party Name:P.S.S. KRISHNAMURTHI EXPORTS PRIVATE LIMITED	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:								
	HQ File :01/85/050/00193/AM12/	RLA File :35/24/040/00032/AM12/	Lic.No/Date:3510037257 25.01.2012	Approved								
Fixation of adhoc norms under para 4.7 of HBP, Vol.I.												
The case was considered by the committee as per agenda. , The committee after discussion with technical members present, decided to approve the norms on net content basis as under:												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Herb Mix-Milk Replacer (containing 800 kg of Hawthorn Fruits)</td><td>6250.00 kg</td><td>Dried Hawthorn Fruits</td><td>800.00 kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Herb Mix-Milk Replacer (containing 800 kg of Hawthorn Fruits)	6250.00 kg	Dried Hawthorn Fruits	800.00 kg
Export Item	Qty.	Import Item	Qty.									
Herb Mix-Milk Replacer (containing 800 kg of Hawthorn Fruits)	6250.00 kg	Dried Hawthorn Fruits	800.00 kg									
RA may take consequential action as per policy / procedure												

25	589 Case No.:2/33/85-ALC3/2011	Party Name:RENSHEL EXPORTS PVT.LTD.	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00192/AM12/	RLA File :02/24/040/00200/AM12/	Lic.No/Date:0210173280 31.01.2012	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I.				
The case was considered by the committee as per agenda. The committee decided to defer the case.The information called for from the SHEFEXIL on same export product as per the decision of Norms Committee meting No.31/12 dated 02.2.2012 (case No.519)is still awaited.				

26	590 Case No.:4/33/85-ALC3/2011	Party Name:KAMALA INTERNATIONAL	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:
	HQ File :01/85/050/00194/AM12/	RLA File :09/24/040/00263/AM12/	Lic.No/Date:0910049546 01.11.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided that RA should take necessary action as per the Public Notice No. 94 (RE-2010)/ 2009-14 dated 01.2.2012 regarding ' Assorted Confectionery'.			

27	591	Party Name:REF. FROM M/o ANIMAL HUSBANDART, DARYING & FISHERIES THROUGH DOC	Meet No/Date:33/85- ALC3/2011 23.02.2012	Status: Deferred
	HQ File :01/85/162/246/AM12	Revision of norms for export product Casein existing at SION E-7 & E-66		
	The case was considered by the committee as per agenda. The committee after discussion with technical members directed to call for the comments from NDRI, Karnal and case may be placed before the committee on next meeting to be held on 01.3.2012 for further discussion.			

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15	579 Case No.:14/13/85-ALC3/2011	Party Name:MISPORT MANUFACTURING PVT. LTD.,	Meet No/Date:33/85-ALC3/2011 23.02.2012	Status:																												
	HQ File :01/85/050/00073/AM12/	RLA File :61/24/040/00017/AM12/	Lic.No/Date:6110000636 23.06.2011	Approved																												
Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.																																
The case was considered by the committee as per agenda. The committee noted the comments furnished by the MSME (E&E division) vide their U.O.No31(1)/10/2011/E&E dated 11.1.2012 & 14.2.2011 and decided to approve the case as per the comments as under:																																
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Raw Material/ Component</td><td>Qty.(including Wastage)</td></tr><tr><td rowspan="7">High Tech Sports Cricket goods(i.e High tech Sports Cricket Sensor Mats)</td><td rowspan="7">1 Set</td><td>1. 5 way data cable</td><td>Raw material</td><td>18.14 Mtr. (including 5% wastage)</td></tr><tr><td>2. 7 way data cable</td><td>Raw material</td><td>72.38 Mtr.(including 5 % wastage)</td></tr><tr><td>3.Electrical connecter</td><td>Component</td><td>360 Nos.(Net to Net)</td></tr><tr><td>4.7 way End Cap</td><td>Component</td><td>20 Nos (Ner to Net)</td></tr><tr><td>5.5 way End Cap</td><td>Component</td><td>20 Nos (Net to Net)</td></tr><tr><td>6.xstatic sewing Thread</td><td>Raw material</td><td>208 Nos.(including 5 %wastage)</td></tr><tr><td>7. Hanger Tape</td><td>Raw material</td><td>There is huge change in quantiyy of import item furnished in revised information by the firm 3.4Mtr.(including 5% wastage)</td></tr></table>					Export Item	Qty.	Import Item	Raw Material/ Component	Qty.(including Wastage)	High Tech Sports Cricket goods(i.e High tech Sports Cricket Sensor Mats)	1 Set	1. 5 way data cable	Raw material	18.14 Mtr. (including 5% wastage)	2. 7 way data cable	Raw material	72.38 Mtr.(including 5 % wastage)	3.Electrical connecter	Component	360 Nos.(Net to Net)	4.7 way End Cap	Component	20 Nos (Ner to Net)	5.5 way End Cap	Component	20 Nos (Net to Net)	6.xstatic sewing Thread	Raw material	208 Nos.(including 5 %wastage)	7. Hanger Tape	Raw material	There is huge change in quantiyy of import item furnished in revised information by the firm 3.4Mtr.(including 5% wastage)
Export Item	Qty.	Import Item	Raw Material/ Component	Qty.(including Wastage)																												
High Tech Sports Cricket goods(i.e High tech Sports Cricket Sensor Mats)	1 Set	1. 5 way data cable	Raw material	18.14 Mtr. (including 5% wastage)																												
		2. 7 way data cable	Raw material	72.38 Mtr.(including 5 % wastage)																												
		3.Electrical connecter	Component	360 Nos.(Net to Net)																												
		4.7 way End Cap	Component	20 Nos (Ner to Net)																												
		5.5 way End Cap	Component	20 Nos (Net to Net)																												
		6.xstatic sewing Thread	Raw material	208 Nos.(including 5 %wastage)																												
		7. Hanger Tape	Raw material	There is huge change in quantiyy of import item furnished in revised information by the firm 3.4Mtr.(including 5% wastage)																												
RA may take consequential action as per policy / procedure.																																

